

GOVERNMENT OF INDIA
Central Board of Direct Taxes.

New Delhi, the 5th Jan., 1976

NOTIFICATION
(INCOME-TAX)


1176
No. (F.No. 261/11/75-PTJ)

No. _____ In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in this behalf, the Central Board of Direct Taxes hereby make the following further amendments in the schedule appended to its Notification No. 748 (F.No. 261/7/74-ITJ) dated the 10th October, 1974, as amended from time to time:-

In the said Schedule against AAC, Bhopal Range, Bhopal (S.No.4) there shall be added the following under column No.3:-

Add.
" 12, ITO, B-Ward & 'C' Ward, Bhopal)

This Notification shall take effect from 5th Jan. 1976.


Under Secretary
Central Board of Direct Taxes.

Explanatory Note:-


The amendment has become necessary because of the creation of one new office at Bhopal Viz., the Incometax Officer, 'B' & 'C' Ward, Bhopal w.e.f. 2-12-75.

(This does not form part of the Notification but is intended to be merely clarificatory).

Copy forwarded to:-

1. The Manager, Government of India Press, New Delhi,
2. The Commissioner of Incometax, M.P.I, Bhopal,
3. A.D.I. (R.S. & P)-(Bulletin), New Delhi.
4. D.I. (I.T. & A), New Delhi.

I.T.C.C.


Under Secretary,
Central Board of Direct Taxes.